

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 604
TO BE ANSWERED ON 06.02.2018**

MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS ACT, 2007

604. SHRI ASHWINI KUMAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that the pace of settling cases filed by senior citizens under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 remain sluggish;
- (b) if so, the details thereof indicating the pending cases;
- (c) whether any survey has been conducted by the Government in this regard in each State; and
- (d) if so, the details and outcome thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (d): No, Madam. According to the findings of a recent Research Study on 'Centre's Policy of Older Persons', commissioned by the Ministry of Social Justice and Empowerment, conducted through an External Agency viz. All India Senior Citizens' Confederation, covering the States of Uttar Pradesh, Punjab, Madhya Pradesh, Odisha, West Bengal, Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Tripura, Maharashtra, Rajasthan, Gujarat, Andhra Pradesh, Telangana, Karnataka and Kerala, the working of Maintenance Tribunals and award of the maintenance allowance have been appeared fairly good. Pursuant to the observations of various judicial fora, and National Consultation Meet held in August 2016 and Recommendation of the Group of Secretaries on Education and Social Development constituted by the Government, suitable amendments to the provisions of the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 are under consideration in the Ministry.
